THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB P. SHINDE): The implementation of the "Uttar Pradesh Imposition of Ceiting on Land Holdings Act, 1960" is entirely the responsibility of the State Government. A statement prepared on the basis of information furnished by the State Government is laid on the Table of the Sabha.

Statement

In answer to Part (a) of Unstarred Lok Sabha Question No. 4240 answered on the 8th July, 1971 it was stated that there were six farmers on the Board of Directors of the Tarai Development Corporation, Three of these farmers have since retired and three continue on the Board of Directors. Members of the Tarai Development Corporation were not required to disclose to the Corporation the total area of land held by them. Each Member was required to indicate only the area of land held by himself and his associates and the area that they would utilise for growing seeds. The information furnished to the Tarai Seeds Corporation by the three farmers who are still on the Board of Directors is given below:

Name of Director

Area hold

associates

200

31

3.800

him by

his and

acres

S.

No.

- 1. Shri Gurbai Singh and Associates, Village Sarowarnagar, P.O. Matkhera, District Rampur.
- 2. Shri P.N. Mehta and Associates, Sitarampur Farm, Kashipur, District Nainital.
- 3. Shri K. N. Aggarwal and Associates Prag Agricultural P. O. Gokulnagar, Farm. Tehsil Kichha, District Nainital.

Information about land owned by these persons and the application of the ceiling law to them has been obtained from the Government of Uttar Pradesh, and is given below:

Shri Gurbai Singh

Though he had indicated in his application to the Tarai Development Corporation that he and his associates held 200 acres of land, the State Government has reported that Shri Gurbaj Singh himself holds only 47 bighas and 17 Biswas of land as member of a Cooperative Society. As there is some doubt about the total area of land heid by him, the Collector of the District has started an inquiry into the matter.

Shri P. N. Mehta

In his application made to the Corporation Shri Mehta had indicated that he and his associates held 31 acres of land. ing to the information furnished by the State Government Shri Mehta holds in all 53.34 acres of land. It has been reported that Shri Mehta does not hold land in excess of the ceiling applicable to him under the existing law.

Shri K. N. Aggarwal

Shri K. N. Aggarwal has 1/6th share in a farm known as Prag Agricultural Farm which holds 3,879.84 acres of land. share of Shri K. N. Aggarwal has been computed at 646,64 acres. Of the total area of land held by Shri Aggarwal and others of the Prag Agricultural Farm, 1520.24 acres has been declared as surplus. They have, however, obtained astay order and the matter is still pending in the High Court.

Persons died of starvation during 1970 to 1972

*375 SHRI RAM PRAKASH: Will the Minister of AGRICULTURE be pleased to state the number of persons who died of starvation. State-wise, during 1970, 1971 and January to July, 1972?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB P. SHINDE): All cases of death which are alleged to have taken place due to starvation are invariably referred to the respective State Governments for enquiry and report. According to the reports received from the State Governments, there has been no death due to starvation during 1970, 1971 and 1972.